

FORM G

INVITATION FOR EXPRESSION OF

INTEREST FOR

M/s MRISHI MARCNDHEY INDIA LIMITED

OPERATING IN REAL ESTATE AT HARYANA

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MRISHI MARCNDHEY INDIA LIMITED CIN: U45100HR1996PLC124054 PAN: AABCS5815K
2.	Address of the registered office	First floor at shop on Barada Road, Near Sandhu Dharam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India- 136135.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	As per the Financial Statement for the F.Y 2022-23, the majority of the Fixed Assets is available in Kundli, Haryana
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Latest available Financial Statements for the year 2022-23, can be accessed on request to Resolution Professional on process email.
7.	Number of employees/ workmen	1
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	E mail (cirp.mrishimarcndey2@gmail.com)
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	E mail (cirp.mrishimarcndey2@gmail.com)
10.	Last date for receipt of expression of interest	07.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.11.2026

12.	Last date for submission of objections to provisional list	22.11.2026
13.	Date of issue of final list of prospective resolution applicants	02.12.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.12.2026
15.	Last date for submission of resolution plans	06.01.2027
16.	Process email id to submit Expression of Interest	cirp.mrishimarcndey2@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	NA

Sd/-
Chandradeep Kumar(Authorised Signatory)
Utkrishtha Insolvency Professionals Private(RP)-
In the matter of Mrishi Marcndey India Limited
IBBI Reg. No.: IBBI/IPE-0142/IPA-3/2024-25/50085
AFA Valid Upto 30.06.2027
Registered address; A1/228, Block A1,
Naurji Nagar, Safdarjung Enclave, Delhi – 110029

Note: Due to temporary technical issues with the existing process email ID, cirp.mrishimarcndey@gmail.com, all CIRP-related communications concerning M/s Mrishi Marcndey India Limited shall be sent to the alternate email ID cirp.mrishimarcndey2@gmail.com until further notice.

NORTHERN RAILWAY

CORRIGENDUM

Ref: Tender Notice No. 44/2026-2027 dated 23.09.2026 Sr. No. 06

(i). Tender No. 15265111 due on 26.11.2026

In reference to above tender, the due date has been extended from 22.10.2026 to 26.11.2026. All other terms and conditions remain unchanged.

The corrigendum has been published on website www.irops.gov.in.

SERVING CUSTOMER WITH A SMILE

3676/2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

M/S MRISHI MARCNEY INDIA LIMITED

OPERATING IN REAL ESTATE AT HARYANA

(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. MRISHI MARCNEY INDIA LIMITED CIN: U45100HR1996PLC124054 PAN: AABCS5815K
2.	Address of the registered office First floor at shop on Barada Road, Near Sandhu Dhamam Kanta, Shahabad Markanda, Shahabad, District Kurukshetra, Shahabad, Haryana, India- 136135.
3.	URL of website NA
4.	Details of the place where the majority of fixed assets are located: As per the Financial Statement for the F.Y 2022-23, the majority of the Fixed Assets is available in Kandli, Haryana
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in the last financial year Latest available Financial Statements for the year 2022-23, can be accessed on request to Resolution Professional on process email.
7.	Number of employees/ workmen 1
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL E mail (cprp.mrishimarcney2@gmail.com)
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at E mail (cprp.mrishimarcney2@gmail.com)
10.	Last date for receipt of expression of interest 07.11.2026
11.	Date of issue of provisional list of prospective resolution applicants 17.11.2026
12.	Last date for submission of objections to provisional list 22.11.2026
13.	Date of issue of final list of prospective resolution applicants 02.12.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 07.12.2026
15.	Last date for submission of resolution plans 06.01.2027
16.	Process email id to submit Expression of Interest cprp.mrishimarcney2@gmail.com
17.	Details of the corporate debtor's registration status as MSME NA

Date: 23.10.2026

Place: Haryana

Sd/-

Chandradeep Kumar(Authorised Signatory)

Ukrishtha Insolvency Professionals Private(RP)- in the matter of Mrishi Marcney India Limited

IBBI Reg. No.: IBBI/IPBE-0142/IPA-3/2024-25/50085

AFA Valid Upto 30.06.2027

Registered address: A1/228, Block A1, Naurji Nagar, Sardarjung Enclave, Delhi – 110029

Note:

Due to temporary technical issues with the existing process email ID, cprp.mrishimarcney2@gmail.com, all CIRP-related communications concerning M/s. Mrishi Marcney India Limited shall be sent to the alternate email ID cprp.mrishimarcney2@gmail.com until further notice.

Karnataka Bank Ltd.

Your Family Bank. Across India.

Asset Recovery Management Branch

8-B, First Floor, Rajendra Park, Pusa Road

New Delhi-110 060

Phone : 011-40591567(Ext-231)

E-Mail : delhiarm@ktk.bank.in

Website : www.karnatakabank.bank.in

CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 04.07.2026, will be sold on "As is Where is", "As is What is" and "Whatever there is" Basis on 16.11.2026, for recovery of Rs. 4,89,14,025.00 [Rupees Four Crore Eighty Nine Lakhs Fourteen Thousand Twenty Five Only] under PS Term Loan A/c No. 2257001800026601 along with future interest from 30.09.2026, Plus costs, due to the Karnataka Bank Ltd, Faridabad Branch, Sco.149, Shopping Complex, Sector 21C, Faridabad-121001, Haryana, the Secured creditor from (1) M/s Savitri International OPC Pvt. Limited, Represented by its Director, Mrs. Kiran Mishra, Registered Address: Flat No.501-502, F-56, Eros Apartment, Nehru Place, South Delhi -110019, Also at: Plot No.69, Block-C, Greater Kailash, Part-1, New Delhi-110048, (2) Mrs. Kiran Mishra W/o Mr. Adwait Ranjan Mishra, R/o C-2-135, Vipul Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226001 (3) Mrs. Shweta Mishra W/o Mr. Himanshu Ranjan Mishra, R/o D-26, 3rd Floor, Pamposh Enclave, Greater Kailash, Part-1, South Delhi-110048, being borrowers/ guarantors/ co-obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY:

All that part and parcel of Freehold Residential Property, located at entire Basement / LGF Bearing No.69, covered area of 1021.50 Sq. ft, with proportionate UDS over the land totally admeasuring 300 Sq. yards, together with rights over common areas and amenities, situated at Block-C, Greater Kailash, Part-1, New Delhi-110048, belonging to Mrs. Shweta Mishra. Boundaries: East: Plot No. C-71 West : Plot No. C-67-A North : Road South : Service Lane

Reserve Price/Upset Price below which the property may not be sold: Rs. 2,57,55,000.00 (Rupees Two Crore Fifty Seven Lakh Fifty Five Thousand only) Earnest money to be deposited/tendered: Rs. 25,75,500.00 (Rupees Twenty Five Lakh Seventy Five Thousand and Five Hundred Only)

(The borrower's / mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.bank.in under the head "Mega E-Auction on 16.11.2026"

The E-auction will be conducted through portal <https://bankauctions.in/> on 16.11.2026 from 11:30 am to 12:30 pm with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user Id and password free of cost and get online training on E-auction (tentatively on 15.11.2026) from M/s.Closure, 605A, 6th Floor, Maltrivnam, Amerpet, Hyderabad-500038, Contact No.+91-8142000066, 0915160064 E-mail: info@bankauctions.in.

Date : 22.10.2026

Place : Faridabad

Sd/-

For Karnataka Bank Ltd

Chief Manager & Authorised Officer

CONTINENTAL PETROLEUMS LIMITED

Regd Office: A-2, OPP. UDOYG BHAWAN, TILAK MARG, C-SCHEME, JAIPUR RAJASTHAN 302005

CIN: L23201RJ1986PLC003704 • Email: cs.conpetco@gmail.com; conpetco@gmail.com • Website: www.contol.in • Phone No: 0141-2222232

EXTRACT OF CONSOLIDATED & STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH SEPTEMBER, 2026

(Rs. In lacs)

Particulars	CONSOLIDATED							STANDALONE						
	3 months Ended	Preceding 3 months ended	3 Months ended in previous year	6 Months Ended	6 months ended in previous year	Previous Year ended	3 months Ended	Preceding 3 months ended	3 Months ended in previous year	6 Months Ended	6 months ended in previous year	Previous Year ended		
	30-09-2026 Un-Audited	30-06-2026 Un-Audited	30-09-2025 Un-Audited	30-09-2026 Un-Audited	30-09-2025 Un-Audited	31-03-2026 Audited	30-09-2026 Un-Audited	30-06-2026 Un-Audited	30-09-2025 Un-Audited	30-09-2026 Un-Audited	30-09-2025 Un-Audited	31-03-2026 Audited		
Total income from operations (net)	2651.08	1300.76	2431.57	3951.84	4294.41	8489.11	2464.42	1227.61	2409.03	3692.03	4249.59	8245.65		
Net Profit / (Loss) for the period (before tax, Exceptional and/ or extraordinary items)	119.15	82.90	155.32	202.04	248.52	480.55	118.97	82.28	154.43	201.24	247	478.24		
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	119.15	82.90	155.32	202.04	248.52	480.55	118.97	82.28	154.43	201.24	247	478.24		
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	86.60	60.01	108.45	146.60	170.59	340.58	86.42	59.39	107.82	145.8	169.53	339.10		
Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)	86.60	60.01	108.45	146.60	170.59	340.58	86.42	59.39	107.82	145.8	169.53	339.10		
Equity Share Capital (Face value per Share Rs.5/- per Share)	473.52	473.52	423.39	473.52	423.39	473.52	473.52	473.52	423.39	473.52	423.39	473.52		
Reserve excluding Revaluation Reserve														
Earnings Per Share														
Basic	0.91	0.63	1.15	1.55	1.80	3.60	0.91	0.63	1.27	1.54	1.79	3.58		
Diluted:	0.91	0.63	1.15	1.55	1.80	3.60	0.91	0.63	1.27	1.54	1.79	3.58		

Note:

(1) The above Unaudited Financial Results of the company for the quarter ended September 30th, 2026 have been reviewed by the Audit Committee and on its recommendation, have been approved by the Board of Directors at its meeting held on 22 October 2026 (2) The Company has business segment 'Lubricants & Grease Manufacturing & Distribution, Incineration Service, Turnkey Projects (3) Figures in respect of the previous year/period have been rearranged /re-grouped wherever necessary to correspond with the figures of the current year/period (4) The financial Result are prepared in accordance with the companies (Indian Accounting Standards) Rules, 2015 (as amended) as prescribed under section 133 of the companies act 2013 and other recognized accounting practices and policies to the extent applicable and in terms of Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations 2015 and SEBI circular dated 5 July, 2016

Place: Jaipur

Date: 22.10.2026

यूको बैंक

(सम्मान आपके विश्वास का)

UCO BANK

(Honors your trust)

LOCKER BREAK OPEN NOTICE | DATE: 23.10.2026

UCO BANK FARIDABAD SECTOR 28 (1569) BRANCH, SCF 117, HUDA MARKET, SECTOR 28, FARIDABAD-121008 HARYANA

Bank has decided to Break Open the Lockers of the following customers, on Account of Non - Payment of overdue Locker Rent, in spite of repeated reminders at their latest available address on record. If the following customer's failed to contact the concerned branch within 15 Days of this notice, the lockers will be broken open and the contents held in the lockers will be dealt with as per bank guidelines.

LOCKER DETAILS

S.No.	Branch	Locker No.	Branch S.O.I.D	Customer's Name	Due Amount	Customer's Address
1.	Faridabad Sector 28	AA019	1569	Kamal Ahuja	Rs.18,297.86 + Penal Charges	881 Sector 31 Faridabad
2.	Faridabad Sector 28	AA067	1569	KumKum Virmani	Rs.16,698.26 + Penal Charges	6 Block 20 Springfield Sector 31 Faridabad
3.	Faridabad Sector 28	AA083	1569	Usha Sardana	Rs.23,380.00 + Penal Charges	790 Sector 31 Faridabad
4.	Faridabad Sector 28	AA287	1569	Heeralal Bakshi	Rs.25,423.00 + Penal Charges	96 First Floor IP Colony Sector 31 Faridabad.
5.	Faridabad Sector 28	BA088	1569	Gaurav Dutta	Rs.10,674.00 + Penal Charges	1074 Sector 19 Faridabad
6.	Faridabad Sector 28	DA296	1569	Chander Prakash Garg	Rs.19,939.00 + Penal Charges	1342 Sector 28 Faridabad
7.	Faridabad Sector 28	DA304	1569	Shashi Dutta	Rs.18,283.00 + Penal Charges	1132 Sector 29 Faridabad
8.	Faridabad Sector 28	EA416	1569	Surya RO System PVT Ltd.	Rs.39,003.00 + Penal Charges	796/29 Sector 29 Faridabad.

Place: New Delhi

Date: 22.10.2026

Sd/ Branch Head

UCO BANK, Faridabad Sector 28 (1569) Branch

IDBI Bank Ltd.

CIN : L65190MH2004G0148638

IDBI Bank Ltd, NMG Dept., NBCC Office

Complex, Block: 2, 8th Floor, Plate : B,

East Kidwai Nagar, New Delhi – 110 023

SHOW CAUSE NOTICE

Borrower: Tulip Telecom Limited

Notice to the entities / persons herein below mentioned.

IDBI Bank Ltd. ("Bank") had initiated proceedings under the Reserve Bank of India (Commercial Banks – Treatment of Willful Defaulters and Large Defaulters) Directions, 2025 dated November 28, 2025 ("RBI Master Directions") against the entities / persons herein below mentioned ("you"/your) and had issued the Show Cause Notice ("SCN") dated October 3, 2026, based on the "Willful Defaulters Identification Committee II" ("WDIC-II")'s prima facie view that one or more events of "Willful Default" appear to have involved on the below mentioned criteria:

Name & Address	Designation	Criteria for Willful Default
Tulip Telecom Limited (Retd) Lt. Col. Shri Hardeep Singh Bedi,	Promoter / Director of Tulip Telecom Limited	"willful default" by a borrower shall be deemed to have occurred when the borrower defaults in meeting payment / repayment obligations to the lender and the borrower has disposed of immovable or movable assets provided for the purpose of securing the credit facility without the approval of the lender. Clause 3 (1) (xviii) (A) (d)
Shri Deepinder Singh Bedi,	Promoter / Director of Tulip Telecom Limited	"willful default" by a guarantor shall be deemed to have occurred if the guarantor does not honour the guarantee when invoked by the lender, despite having sufficient means to make payment of the dues or has disposed of immovable or movable assets provided for the purpose of securing the credit facility, without the approval of the lender or has failed in commitment to the lender to infuse equity despite having the ability to infuse the equity, although the lender has provided loans or certain concessions to the borrower based on this commitment. 3 (1) (xviii) (B)
Iron Traders Private Limited G-17-B, First Floor, Flat No.202, Vishwakarma Colony, Tuglakabad, South Delhi, New Delhi – 110044	Corporate Guarantor of Tulip Telecom Limited	
Shri Gopal Sel Vam A – 235, Okhla Industrial Area Phase – I, New Delhi - 110020	Additional Director of Corporate Guarantor Iron Traders Private Limited	

Since the said SCN was returned, notice is hereby given to you to show cause to the Bank, if any, within 21 (twenty-one) days from the date of this publication as to why you should not be declared and reported to Credit Information Companies as "Willful Defaulter". In case no submission/representation against the SCN is received within the aforementioned period, it will be presumed that you have nothing to submit.

You may obtain the detailed SCN from the Bank at NMG Dept., NBCC Office Complex, Block: 2, 8th Floor, Plate : B, East Kidwai Nagar, New Delhi – 110 023, either in person or through a duly authorised representative (by producing the proof of identity) or by email sent to the Bank from your registered email ID at hankumar.meena@idbi.co.in. This Notice shall be treated as valid and sufficient service of the SCN upon you, notwithstanding the detailed SCN is obtained by you from the Bank or not.

You may note that, upon declaration as "Willful Defaulter", the Bank reserves its right to take such actions against you, as per extend RBI guidelines, as well as under law and contract.

Yours faithfully,

(Hari Kumar Meena, Deputy General manager)

FORM NO. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Change of Registered Office of Tirupati Foundries India Private Limited from "National Capital Territory of Delhi" to the "State of Uttar Pradesh"

BEFORE THE CENTRAL GOVERNMENT HOUSEHOLD REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE I, DELHI MINISTRY OF CORPORATE AFFAIRS

B-2 Wing, 2nd floor, Pt. Deendayal Aiyadaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003

IN THE MATTER OF THE COMPANIES ACT, 2013, Section 13(4) OF COMPANIES ACT, 2013 AND RULES 30(5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014, AND

IN THE MATTER OF TIRUPATI FOUNDRIES INDIA PRIVATE LIMITED (CIN: U90099DL2020PTC365539) HAVING ITS REGISTERED OFFICE AT A-1 KH-NO-200 & 200/1 MAIN 100 FT ROAD, WEST NATHU COLONY, SHAHDARA, DELHI-110093, INDIA

.....Applicant Company

Notice is hereby given to the General Public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause of Memorandum of Association of the Applicant Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on 19th day of August, 2026 to enable the Applicant Company to change its Registered Office from the National Capital Territory of Delhi to State of Uttar Pradesh, within the jurisdiction of Registrar of Companies, Uttar Pradesh II.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Hon'ble Regional Director, Northern Region Directorate I, Delhi at address B-2 Wing, 2nd floor, CGO Complex, New Delhi – 110003, within fourteen days from the date of publication of this notice, with a copy to the Applicant Company at its Registered Office at the address mentioned below:

A-1 KH-NO-200 & 200/1 MAIN 100 FT ROAD, WEST NATHU COLONY, SHAHDARA, DELHI-110093, INDIA

Sd/-

For and on behalf of Applicant Company

Tirupati Foundries India Private Limited

Praveen Kumar Gupta

Director

Date: 23rd October, 2026

Place: Delhi

DIN: 08773812

केनरा बैंक

भारत सरकार का उपक्रम

Canara Bank

A Government of India Undertaking

Regional Office: 1-Vipinkhand, Gomti Nagar, Lucknow-226010

REDEMPTION NOTICE

Whereas, The undersigned being the Authorized Officer of Canara Bank, ARM Branch Lucknow, appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

Sl. No.	Name and Address of Borrower / Guarantor/Mortgagor	Description of the Immovable / Movable Properties	Outstanding Amount As Per 13(4)	Date of Demand Notice Date of Possession Date of Redemption
LUCKNOW VIRAM KHAND [18481] BRANCH				
1.	Borrower & Mortgagor: Dr. Reshma Siddiqui D/o Shri Faried Ahmad Siddiqui R/o 5/324, Viram Khand, Gomti Nagar, Lucknow-226010. House No: E-5/101 Amrapali Scheme, Hardoi Road, Lucknow-226003	EMT of All M.I.G. Residential Plot/House No: E-5/101 Situated Amrapali Scheme, Hardoi Road, Lucknow. Area: 146.07 Sq. Mtr.	Rs. 10,76,048.70 as on 30.09.2026, plus subsequent interest, costs and expenses	25.06.2026 (Published Date 05.07.2026)
	Co-Borrower: Mr. Mushtaq Ahmed Siddiqui S/o Shri Faried Ahmad Siddiqui R/o 5/324, Viram Khand, Gomti Nagar, Lucknow-226010. House No: E-5/101 Amrapali Scheme, Hardoi Road, Lucknow-226003	CERSAI ID: 100001928273 Boundary as per deed: East: 9 Mtr Wide Road West: House No. E-5/112 North: 9 Mtr Wide Road South: House No. E-5/102		21.09.2026 (Published Date 26.09.2026)
	Guarantor: Mr. Ishtiyag Ahmad Siddiqui S/o Shri Faried Ahmad Siddiqui R/o 5/324, Viram Khand, Gomtinagar Lucknow-226010. House No: E-5/101 Amrapali Scheme, Hardoi Road, Lucknow-226003	Name of Title holder: Dr. Reshma Siddiqui D/o Shri Faried Ahmad Siddiqui		12.10.2026

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability as per 13(4), plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or

ii. By inviting tenders from the public; or

iii. By holding public auction including through e-auction mode; or

iv. By private treaty.

As per Section 13(4) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(4) of the Act shall stand extinguished. This is without prejudice to any other rights available to the secured creditor under the subject Act / or any other law in force.

Date: 12.10.2026

Place: Lucknow

Sd/-

Authorized Officer, Canara Bank

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

epaper.financialexpress.com

New Delhi

यूको बैंक				 UCO BANK		
(मानव आपके विश्वास का)				(Honors your trust)		
लॉकर तोड़ने का नोटिस				दिनांक: 23.10.2026		
यूको बैंक फरीदाबाद सेक्टर 28 (1569) शाखा, एससीएफ 117, हुडा मार्केट, सेक्टर 28, फरीदाबाद-121008 हरियाणा						
बैंक के द्वारा रिकॉर्ड में उपलब्ध, नवीनतम पते पर बार-बार अनुस्मारक करने के बावजूद, अनिवार्य लॉकर किराए का भुगतान नहीं किया गया है इसलिए बैंक ने निम्नलिखित ग्राहकों के लॉकरों को नोडन का फैसला किया है। यदि निम्नलिखित ग्राहक इस नोटिस के 15 दिनों के भीतर सन्ध्यामित्र शाखा से सम्पर्क करने में विफल रहता है, तो लॉकर तोड़ दिए जायेंगे और लॉकरों में रखी गई सामग्री का विच्छेद बैंक के विश्वास अनुसार कर दिया जाएगा।						
लॉकर विवरण						
क्र.सं.	शाखा	लॉकर सं.	लॉकर मालिक	ग्राहक का नाम	देय राशि	ग्राहक का पता
1.	फरीदाबाद सेक्टर 28	AA019	1569	कमल अहुजा	₹.18,297.86 + दंडात्मक प्रभार	881 सेक्टर 31 फरीदाबाद
2.	फरीदाबाद सेक्टर 28	AA067	1569	कुमकुम विरमानी	₹.16,698.26 + दंडात्मक प्रभार	6 ब्लॉक 20 सिंग्रफ्रील्ड सेक्टर 31 फरीदाबाद
3.	फरीदाबाद सेक्टर 28	AA083	1569	ऊषा सरदाना	₹.23,380.00 + दंडात्मक प्रभार	790 सेक्टर 31 फरीदाबाद
4.	फरीदाबाद सेक्टर 28	AA287	1569	हीरालाल बवशी	₹.25,423.00 + दंडात्मक प्रभार	96 पहली मंजिल, आईपी कॉलोनी सेक्टर 31, फरीदाबाद।
5.	फरीदाबाद सेक्टर 28	BA088	1569	गौरव दत्ता	₹.10,674.00 + दंडात्मक प्रभार	1074 सेक्टर 19 फरीदाबाद
6.	फरीदाबाद सेक्टर 28	DA296	1569	चंदर प्रकाश गर्ग	₹.19,939.00 + दंडात्मक प्रभार	1342 सेक्टर 28 फरीदाबाद
7.	फरीदाबाद सेक्टर 28	DA304	1569	राशि दत्ता	₹.18,283.00 + दंडात्मक प्रभार	1132 सेक्टर 29 फरीदाबाद
8.	फरीदाबाद सेक्टर 28	EA416	1569	सूर्य आरओ सिस्टम प्रा. लि.	₹.39,003.00 + दंडात्मक प्रभार	796/29 सेक्टर 29 फरीदाबाद
स्थान: नई दिल्ली दिनांक: 22.10.2026				हस्ता/- शाखा प्रमुख, यूको बैंक, फरीदाबाद सेक्टर 28 (1569) शाखा		

यूको बैंक				UCO BANK		
(मानव आपके विश्वास का)				(Honors your trust)		
लॉकर तोड़ने का नोटिस				दिनांक: 23.10.2026		
यूको बैंक, पटेल नगर (0117) शाखा, 27, साउथ पटेल नगर, नई दिल्ली-110008						
बैंक के द्वारा रिकॉर्ड में उपलब्ध, नवीनतम पते पर बार-बार अनुस्मारक करने के बावजूद, अनिवार्य लॉकर किराए का भुगतान नहीं किया गया है इसलिए बैंक ने निम्नलिखित ग्राहकों के लॉकरों को नोडन का फैसला किया है। यदि निम्नलिखित ग्राहक इस नोटिस के 15 दिनों के भीतर सम्बन्धित शाखा से सम्पर्क करने में विफल रहता है, तो लॉकर तोड़ दिए जायेंगे और लॉकरों में रखी गई सामग्री का विच्छेद बैंक के विश्वास अनुसार कर दिया जाएगा।						
लॉकर विवरण						
क्र.सं.	शाखा	लॉकर नं.	लॉकर मालिक	ग्राहक का नाम	देय राशि	ग्राहक का पता
1.	पटेल नगर नई दिल्ली	AA034	0117	रुधा मिश्रा और आर के मिश्रा	₹. 20,915/- + दंडात्मक प्रभार	26/176 वेस्ट पटेल नगर नई दिल्ली-110008
2.	पटेल नगर नई दिल्ली	AA058	0117	कृष्णा सैन और सविता आनंद	₹. 23,025/- + दंडात्मक प्रभार	28,साउथ पटेल नगर नई दिल्ली-110008
3.	पटेल नगर नई दिल्ली	AA083	0117	परमिंद कौर बजा और हरजिंदर	₹. 16,082/- + दंडात्मक प्रभार	के-108, दूसरी मंजिल वेस्ट पटेल नगर नई दिल्ली-110008
4.	पटेल नगर नई दिल्ली	AA086	0117	रचना मल्होत्रा और संधीप	₹. 22,081/- + दंडात्मक प्रभार	14 यूए जवाहर नगर नई दिल्ली-110007
5.	पटेल नगर नई दिल्ली	AA090	0117	राज कुमार बजाज और रानी बजाज	₹. 22,392/- + दंडात्मक प्रभार	18/5 ओल्ड राजिंदर नगर दिल्ली-110060
6.	पटेल नगर नई दिल्ली	AA099	0117	पुष्पा निरुला और मीनू गोवर	₹. 23,423/- + दंडात्मक प्रभार	28/134 वेस्ट पटेल नगर नई दिल्ली-110008
7.	पटेल नगर नई दिल्ली	AA105	0117	इंदिरा यादव	₹. 17,991.60 + दंडात्मक प्रभार	7/27 साउथ पटेल नगर दिल्ली-110008
8.	पटेल नगर नई दिल्ली	AA118	0117	मिथुणी नेगी	₹. 12,068.00 + दंडात्मक प्रभार	7/5 तीसरी मंजिल साउथ पटेल नगर सेंट्रल दिल्ली,दिल्ली
9.	पटेल नगर नई दिल्ली	AA134	0117	मनदीप कौर चड्ढा	₹. 22,054/- + दंडात्मक प्रभार	सी/6-3 राजीवी गार्डन नई दिल्ली-110027
स्थान: नई दिल्ली दिनांक: 22.10.2026				हस्ता/- शाखा प्रमुख, यूको बैंक, पटेल नगर (0117) शाखा, नई दिल्ली		

10.	पटेल नगर नई दिल्ली	AA151	0117	रजनी निझावन और ईशू कुमार	₹. 31,780/- + दंडात्मक प्रभार	8/10 साउथ पटेल नगर दिल्ली 110008
11.	पटेल नगर नई दिल्ली	AA189	0117	एसके मुखर्जी	₹. 16,729/- + दंडात्मक प्रभार	6/98 प्रथम तल इन्क्यूबेड करोल बाग नई दिल्ली -110005
12.	पटेल नगर नई दिल्ली	AA215	0117	हरिंदर आनंद	₹. 28,750/- + दंडात्मक प्रभार	32/51 वेस्ट पटेल नगर दिल्ली-110008
13.	पटेल नगर नई दिल्ली	AA254	0117	जैनुब अहमद और नईम अहमद	₹. 16,148/- + दंडात्मक प्रभार	3321 रंजीत नगर साउथ पटेल नगर नई दिल्ली -110008
14.	पटेल नगर नई दिल्ली	AA276	0117	अशोक कत्याल	₹. 25,630/- + दंडात्मक प्रभार	12/13 वेस्ट पटेल नगर नई दिल्ली-110008
15.	पटेल नगर नई दिल्ली	AA278	0117	सुनीता और सीमा	₹. 17,364/- + दंडात्मक प्रभार	मकान नं. 16/47 गली नं. 4 टैक रोड करोल बाग नई दिल्ली -110005
16.	पटेल नगर नई दिल्ली	AA294	0117	परमिंदर सिंह	₹. 20,555/- + दंडात्मक प्रभार	3013/14-ए-1 स्ट्रीट नं. 19 रंजीत नगर दिल्ली-110008
17.	पटेल नगर नई दिल्ली	AA295	0117	गगन अरोड़ा और मेघा अरोड़ा	₹. 21,527/- + दंडात्मक प्रभार	ई/8-38 इंदरपुडी नई दिल्ली -110012
18.	पटेल नगर नई दिल्ली	AA319	0117	शशि ओबराय और शील चड्ढा	₹. 19,868/- + दंडात्मक प्रभार	581 582 डबल स्टोरी यू रंजीत नगर दिल्ली -110008
19.	पटेल नगर नई दिल्ली	AA321	0117	शशिकांत शर्मा	₹. 29,954/- + दंडात्मक प्रभार	कनारद नं. 149 ब्लॉक 12 देव नगर दिल्ली -110005
20.	पटेल नगर नई दिल्ली	AA324	0117	जी.एम. केवलरमानी और तरुणा	₹. 17,964/- + दंडात्मक प्रभार	3/30 वेस्ट पटेल नगर दिल्ली -110008
21.	पटेल नगर नई दिल्ली	AA325	0117	जी.एम. केवलरमानी एवं ईशा	₹. 20,383/- + दंडात्मक प्रभार	3/30 वेस्ट पटेल नगर दिल्ली -110008
22.	पटेल नगर नई दिल्ली	AA346	0117	श्याम सुंदर	₹. 19,889/- + दंडात्मक प्रभार	मकान नं. 3231 रंजीत नगर नई दिल्ली-110008
23.	पटेल नगर नई दिल्ली	AA411	0117	अमरनाथ नारांग	₹. 24,738/- + दंडात्मक प्रभार	28/17 वेस्ट पटेल नगर नई दिल्ली-110008
24.	पटेल नगर नई दिल्ली	AA436	0117	सुनीत सिंह	₹. 22,107/- + दंडात्मक प्रभार	28/17 वेस्ट पटेल नगर नई दिल्ली-110008
25.	पटेल नगर नई दिल्ली	AA447	0117	योगेश अरोड़ा और रामजी लाल	₹. 14,171/- + दंडात्मक प्रभार	9/8 साउथ पटेल नगर दिल्ली-110008
26.	पटेल नगर नई दिल्ली	AA459	0117	किरण मल्होत्रा	₹. 19,441/- + दंडात्मक प्रभार	9/14 साउथ पटेल नगर नई दिल्ली-110008
27.	पटेल नगर नई दिल्ली	AA463	0117	श्री राम प्रकाश शर्मा	₹. 26,499/- + दंडात्मक प्रभार	ए-147 सेक्टर 19 नोएडा-20301
28.	पटेल नगर नई दिल्ली	AA477	0117	राजिंदर नाथ	₹. 21,567/- + दंडात्मक प्रभार	3104 रंजीत नगर गली नं. 3 नई दिल्ली-110008
29.	पटेल नगर नई दिल्ली	AA483	0117	उतम चंद गंभीर	₹. 29,529/- + दंडात्मक प्रभार	एच-383 नारायणा विहार नई दिल्ली-110008
30.	पटेल नगर नई दिल्ली	AA507	0117	अशोक कुमार	₹. 7,380/- + दंडात्मक प्रभार	120-एसी गंगा रंग वाटिका तिलक नगर नई दिल्ली-110018
31.	पटेल नगर नई दिल्ली	AA540	0117	खेम चंद	₹. 19,729/- + दंडात्मक प्रभार	2737 मेन पटेल नगर नई दिल्ली-110008
32.	पटेल नगर नई दिल्ली	AA556	0117	विक्रान्त रैना	₹. 18,562/- + दंडात्मक प्रभार	3197/8 रंजीत नगर नई दिल्ली-110008
33.	पटेल नगर नई दिल्ली	AA579	0117	रवि छाबड़ा और सिल्ली छाबड़ा	₹. 20,817/- + दंडात्मक प्रभार	3310 ए भूतल रंजीत नगर दिल्ली-110008
34.	पटेल नगर नई दिल्ली	AA584	0117	निर्मला वत्स और इंदु बाला वत्स	₹. 14,516/- + दंडात्मक प्रभार	30 साउथ पटेल नगर दिल्ली-110008
35.	पटेल नगर नई दिल्ली	AA626	0117	जतिनमंदर कुमार धीर	₹. 13,807/- + दंडात्मक प्रभार	एच-204 लक्ष्मी नगर दिल्ली-110092
36.	पटेल नगर नई दिल्ली	AA644	0117	सरोज नागिया और लावण्य नागिया	₹. 12,068/- + दंडात्मक प्रभार	24/32 दूसरी मंजिल वेस्ट पटेल नगर दिल्ली-110008
37.	पटेल नगर नई दिल्ली	AA655	0117	रेनु लुथरा	₹. 31,517/- + दंडात्मक प्रभार	33/9 दूसरी मंजिल वेस्ट पटेल नगर दिल्ली-110008
38.	पटेल नगर नई दिल्ली	AA657	0117	गगन छाबड़ा	₹. 16,613/- + दंडात्मक प्रभार	ई138 वेस्ट पटेल नगर दिल्ली-110008
39.	पटेल नगर नई दिल्ली	AC114	0117	अशोक कुमार और अरुचना	₹. 44,688/- + दंडात्मक प्रभार	12 एसी गंगा रंग वाटिका तिलक नगर, नई दिल्ली-110018
स्थान: नई दिल्ली दिनांक: 22.10.2026					हस्ता/- शाखा प्रमुख, यूको बैंक, पटेल नगर (0117) शाखा, नई दिल्ली	

20 जंनसत्ता | 23 अक्टूबर, 2026 | नई दिल्ली

वसूली अधिकारी-I का कार्यालय

ऋण वसूली अधिकरण-II, दिल्ली

चतुर्थ तल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

R.C. No. 155/2000

दिनांकित : 14.10.2026

केनरा बैंक बनाम पी के सुकुमारन नायर

तिथि 12.10.2026 के मेरे आदेश के अनुसार, उक्त वसूली प्रमाणपत्र में नीचे उल्लिखित संपत्ति को 02.12.2026 को सार्वजनिक ई-नीलामी बिक्री द्वारा बेचा जाएगा :-

नीलामी बिक्री वेबसाइट <https://www.baanknet.com> के माध्यम से "ऑनलाइन ई-नीलामी" होगी

नीलामी की तिथि तथा समय : 02.12.2026 को मध्य. 11.00 से दोप. 12.00 बजे के बीच
(यदि आवश्यक हो, तो दोपहर 12 बजे के बाद 5 मिनट की अवधि के विस्तारों के साथ)

संपत्ति का विवरण

संपत्ति का विवरण	आंशित राशी	बयाना राशि
संपत्ति संख्या- डीडीएफ प्लेट संख्या 601, भूतल (ग्राउंड फ्लोर), श्रेणी एसएफएस-11, पॉकैट-एफ, सरिता विहार, नई दिल्ली-110076 में स्थित।	₹ 1,43,00,000 /- (केवल एक करोड़ तिरालीस लाख रुपये)	₹ 14,30,000 /- (केवल चौदह लाख तीस हजार रुपये)

नियम तथा शर्तें

- बिक्री की सभी शर्तें समय-समय पर संशोधितानुसार आय कर अधिनियम, 1961 की दूसरी तथा तीसरी अनुसूचियों और आय कर (प्रमाणपत्र कार्यवाही) नियमावली 1962 के साथ पठित बैंक और वित्तीय संस्थान को देय ऋण वसूली अधिनियम, 1993 के प्रावधानों द्वारा शासित होगी तथा सूचना प्रौद्योगिकी अधिनियम 2000 द्वारा भी निर्देशित होगी।
- संपत्ति "जैसी है और जहाँ है"/जो कुछ भी है अथवा" बेची जाती है।
- संपत्ति का निरीक्षण सार्वजनिक बिक्री सूचना/निविदा दस्तावेज में दी गई तिथि(यों) पर किया जा सकता है।
- यदि/या बिक्री सूचना/निविदा दस्तावेज में दी गई अंतिम तिथि तथा समय से पहले ऑनलाइन जमा की जाएगी।
- बिक्री के साथ सार्वजनिक बिक्री सूचना/निविदा दस्तावेज में निर्दिष्टानुसार ईएमडी संलग्न होनी चाहिए।
- ई-नीलामी वृद्धापूर्वक निर्धारित समय पर तथा प्राप्त उच्चतम उद्धार से ऊपर शुरू होगी। नीलामी/बोली लगाने का समय शुरू में एक घंटे की एक अवधि के लिए होगा और नीलामी का समापन समय सिस्टम द्वारा नियंत्रित है, यदि अंतिम पांच मिनट के दौरान कोई बोली प्राप्त होती है, यानी जब सक्रिय बोली प्रक्रिया में हो, तो समय स्वावलिप्त रूप से पांच मिनट के लिए बढ़ जाएगा और नीलामी-बिक्री समाप्त होने तक खुला रहेगा।
- उच्चतम बोली को अथवा यदि संपत्ति "अनुमोदन के अधीन" आधार पर स्वीकार किया जाएगा और उच्चतम बोलीदाता का संपत्ति पर तब तक कोई अधिकार/स्वामित्व नहीं होगा जब तक कि बिक्री उसके पक्ष में पुष्ट नहीं हो जाती।
- उच्चतम बोलीदाता को ई-मेल के माध्यम से सूचना भेजी जाएगी। ई-मेल भेजने की तिथि को सूचना की तिथि माना जाएगा। यदि कोई सूचना नहीं पहुंचती है, तो बोलीदाताओं से अपेक्षा की जाती है कि वे अधिकरण/बैंक से स्थिति का पता लगाने का प्रयास करें। सूचना प्राप्त न होना चुक/गैर-भुगतान का बहाना नहीं होना चाहिए।
- निर्धारित समय के भीतर बोली राशि या पारबद्ध शुल्क का भुगतान करने में सक्षम होने पर बिना किसी नोटिस के बिक्री स्वावलिप्त रूप से रह दो जाएगी और बिक्री आदि के खर्चों को चुकाने के बाद ईएमडी, वसूली अधिकारी के विवेक पर, पूर्ण या आंशिक रूप से जमा कर दी जाएगी।
- सफल बोलीदाता के पक्ष में आयोजित बिक्री, सामान्य परिस्थितियों में, बिक्री के सभी नियमों तथा शर्तों के अनुपालन पर, नीलामी बिक्री की तिथि से 30 दिनों की समाप्ति पर पुष्ट की जाएगी।
- बिक्री रह करने या जमा राशि को आंशिक या पूर्ण रूप से वापस करने के किसी भी अनुरोध पर विचार नहीं किया जाएगा।
- बिक्री प्रसारिका कानूनों के अनुसार स्टॉप शुल्क, पंजीकरण शुल्क आदि को आकर्षित करती है।
- बिक्री प्रमाणपत्र केवल उन्हीं बोलीदाताओं को नाम/नामों पर जारी किया जाएगा जिनके नाम/नाम बोली फॉर्म में उल्लिखित हैं।
- बिक्री प्रमाणपत्र में बोली में उल्लिखित नामों के अलावा अन्य नामों को शामिल करने/प्रतिस्थापित करने के किसी भी अनुरोध पर विचार नहीं किया जाएगा।
- बिक्री पुष्टिकरण/बिक्री प्रमाणपत्र व्यक्तिगत रूप से या किसी प्रतिकारक के माध्यम से एकत्र किया जाएगा।
- असफल बोलीदाताओं की ईएमडी भुगतान के उसी माध्यम से होवे बोलीदाताओं के संबंधित खातों में वापस कर दी जाएगी।
- सफल बोलीदाता/नीलामी क्रेता, पुष्टिकरण का आदेश प्राप्त होने पर, संपत्ति से संबंधित स्वामित्व विलेख (टाइटल डीड) तथा अन्य दस्तावेजों की सुपुर्दगी के लिए प्रमाणपत्र चारक बैंक से संपर्क करेगा।
- बैंक सह सुविधित्व करने कि बिक्री की पुष्टिकरण पर, स्वामित्व विलेख तथा अन्य दस्तावेज अधिकरण से तुरंत प्राप्त कर लिए जाएं और नीलामी-क्रेता को संपत्ति दिए जाए तथा देरी की शिकायत, यदि कोई हो, के परिणामस्वरूप स्वामित्व विलेख सौंप जाने तक दस्तावेज को रोक कर रखा जाएगा।
- बैंचें गई संपत्ति के कब्जे की सुपुर्दगी आय कर (प्रमाणपत्र कार्यवाही) नियमावली, 1962 के अनुसार होगी।
- इसके सभी खर्च सार्वजनिक शुल्क नीलामी क्रेता द्वारा वहन किए जाएंगे।
- भागी बोली संपत्ति को ई-नीलामी सेवा प्रदाता के पास पंजीकरण कराना होगा।
- बिक्री फॉर्म के संप्रदान तथा ईएमडी के प्रेषण की पुष्टिकरण के बाद ही, ई-नीलामी सेवा प्रदाता द्वारा जारी की गई यूजर आईडी को सक्रिय किया जाएगा जिससे बोलीदाता को बोली लगाने के लिए सेवा प्रदाता की वेबसाइट पर लॉगइन करने की अनुमति मिलेगी।
- बोलीदाताओं को अपनी गोपनीयता की रक्षा के लिए अपनी यूजर आईडी के साथ-साथ पारबद्ध तथा गोली लगाने से संबंधित अन्य महत्वपूर्ण जानकारी किसी को नहीं बतानी चाहिए।
- बोलीदाताओं को सलाह दी जाती है कि वे सेवा प्रदाता से प्राप्त होते ही पारबद्ध तुरंत बदल लें।
- बोलीदाताओं को कुछ अप्रत्याशित समस्याओं का सामना करना पड़ सकता है जैसे समय का अंतराल, भारी ट्रैफिक, बोलीदाता के छोर पर सिस्टम/बिक्री की गिरफ्तार। उपरोक्त कारणों से बोली लगाने से घुबने से बचने के लिए, बड़ सलाह दी जाती है कि अंतिम दान का इंतजार न करें।
- ई-नीलामी सेवा प्रदाता, बैंक के पदाधिकारियों, जिसमें उनके एजेंट, कर्मचारी आदि शामिल हैं, जो ई-नीलामी बिक्री की सुविधा प्रदान कर रहे हैं, ई-नीलामी बिक्री में भाग लेने वाले बोलीदाताओं के विवरण की पूर्ण रूप से सख्त गोपनीयता बनाए रखेंगे।
- ई-नीलामी सेवा प्रदाता वसूली अधिकारी को, जब भी मांग की जाए, डीआरटी नीलामी-बिक्री के लिए नियोजित तथा उपयोज्य किए जाने वाले सॉफ्टवेयर पर सीवीसी मान्यदंडों के अनुसार "य थर्ड पार्टी ऑडिट" प्रमाणपत्र प्रस्तुत करेगा।
- बिक्री उद्योगपता के तामील का शायम्पन प्रस्तुत करने तथा आगे की कार्यवाहियों के लिए प्रकरण को 19.11.2026 को सुप्रीमड किया जाए।

हस्ता /-

अर्चना सहगल

वसूली अधिकारी-I

ऋण वसूली अधिकरण- II, दिल्ली